

**INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "E": NEW DELHI**

**BEFORE SHRI AMIT SHUKLA, JUDICIAL MEMBER
AND
SHRI L.P. SAHU, ACCOUNTANT MEMBER**

ITA No.:-3542/Del/2015
Assessment Year: 2010-11

Naresh Kumar Gupta, 83, Rajdhani Nikunj, CGHS, 94 I.P. Extn. Patparganj, Delhi - 110092 PAN ADFPG4584K	Vs.	Pr. CIT Delhi.
(Appellant)		(Respondent)

Assessee by:	None
Department by :	Ms. Shefali Swaroop, CIT(DR)
Date of Hearing	27/06/2018
Date of pronouncement	27/06/2018

ORDER

PER AMIT SHUKLA, J.M.

The assessee has filed petition for withdrawing of appeal vide letter dated 4th June, 2018 stating that the order u/s 263/143(3) of the Income Tax Act has already been passed by the assessing officer and case has attained finality. Therefore, the assessee wishes to withdraw the appeal. Ld. DR has no objection.

2. According the appeal of the assessee is dismissed as withdrawn.

In the result appeal of the assessee is dismissed.

Order pronounced in the Open Court on 27th June, 2018.

sd/-

(L.P. SAHU)
ACCOUNTANT MEMBER

sd/-

(AMIT SHUKLA)
JUDICIAL MEMBER

Dated: 27/06/2018

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1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi